

**Bill No. 141 of 2023**

**THE CENTRAL UNIVERSITIES (AMENDMENT) BILL, 2023**

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BILL

*further to amend the Central Universities Act, 2009.*

BE it enacted by Parliament in the Seventy-fourth Year of the Republic of India as follows:—

1. (1) This Act may be called the Central Universities (Amendment) Act, 2023.

Short title and commencement.

(2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

25 of 2009.

2. In the Central Universities Act, 2009 (hereinafter referred to as the principal Act), after section 3F, the following section shall be inserted, namely:—

Insertion of new section 3G.

“3G. There shall be established a Tribal University, which shall be a body corporate, to be known as the Sammakka Sarakka Central Tribal University, having its territorial jurisdiction extending to the whole of the State of Telangana, as specified in the First Schedule to this Act, to provide avenues of higher education and research facilities primarily for the tribal population of India.”.

Establishment of Sammakka Sarakka Central Tribal University.

Amendment  
of First  
Schedule.

3. In the First Schedule to the principal Act, after serial number 16 and the entries relating thereto, the following serial number and entries shall be inserted, namely: —

"17.	Telangana	Sammakka Sarakka Central Tribal University	Whole of the State of Telangana."
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## STATEMENT OF OBJECTS AND REASONS

The Central Universities Act, 2009 was enacted to establish and incorporate universities for teaching and research in various States and for matters connected therewith or incidental thereto.

2. Establishment of Central Tribal University in the State of Telangana will cater to the regional aspirations for years to come. It will increase access and quality of higher education and facilitate and promote higher education and research facilities for the people of the State. It will also promote advanced knowledge by providing instructional and research facilities in tribal art, culture and customs and advancement in technology to the tribal population of India. Apart from bringing focus to tribal education, the Central Tribal University shall carry out all educational and other activities like any other Central University. Moreover, the establishment of a Central Tribal University in the State of Telangana is obligatory under the Andhra Pradesh Reorganisation Act, 2014. Therefore, the Government has decided to establish a new Central Tribal University in the State of Telangana namely, the “Sammakka Sarakka Central Tribal University”.

3. Accordingly, it is proposed to amend the Central Universities Act, 2009 to provide for the establishment of a Central University by the name of "Sammakka Sarakka Central Tribal University" in the State of Telangana.

4. The Bill seeks to achieve the above objects.

NEW DELHI;  
*The 24th November, 2023.*

DHARMENDRA PRADHAN.

## FINANCIAL MEMORANDUM

Clause 2 of the Bill seeks to insert a new section 3G in the Central Universities Act, 2009 which provides for the establishment of a new University, to be known as the Sammakka Sarakka Central Tribal University, as a body corporate having territorial jurisdiction extending to the whole of the State of Telangana.

2. The University will be set up with a budgetary provision of rupees 889.07 crores for seven years in two phases. The said expenditure shall be met from the Consolidated Fund of India through the budgetary provisions of the Ministry of Education.

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*(Shri Dharmendra Pradhan, Minister of Education; Skill Development & Entrepreneurship)*